Sixteenth Loksabha

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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table.

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र रिंह): माननीय अध्यक्ष महोदया, मैं एंट्रिक्स कार्पोरेशन लिमिटेड तथा अंतरिक्ष विभाग के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 9220/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution: -

(1) The Fugitive Economic Offenders Ordinance, 2018 (No. 1 of 2018) promulgated by the President on 21st April, 2018.

[Placed in Library, See No. LT 9221/16/18]

(2) The Criminal Law (Amendment) Ordinance, 2018 (No. 2 of 2018) promulgated by the President on 21st April, 2018.

[Placed in Library, See No. LT 9222/16/18]

(3) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Ordinance, 2018 (No. 3 of 2018) promulgated by the President on 3rd May, 2018.

[Placed in Library, See No. LT 9223/16/18]

(4) The Homoeopathy Central Council (Amendment) Ordinance, 2018 (No. 4 of 2018) promulgated by the President on 18th May, 2018.

[Placed in Library, See No. LT 9224/16/18]

(5) The National Sports University Ordinance, 2018 (No. 5 of 2018) promulgated by the President on 31st May, 2018.

[Placed in Library, See No. LT 9225/16/18]

(6) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2018 (No. 6 of 2018) promulgated by the President on 6th June, 2018.

[Placed in Library, See No. LT 9226/16/18]

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): The rule says, immediately after the Question Hour, it has to be taken.

माननीय अध्यक्ष : लेकिन पेपर्स लेड तो होना चाहिए।

...<u>(व्यवधा</u>न)